

Import of Cocoa

2188. PROF. P. J. KURLEN: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) the quantity of cocoa imported in the country during the last three years; and

(b) whether Government will take steps to stop the import of Cocoa in

view of the increased production in the country?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) A statement is attached.

(b) While formulating import policy, the indigenous production is duly kept in view.

Statement

Statement showing import of Cocoa during the years 1976-77 to 1978-79

Sl. No.	Description of items	(Quantity in Thousand Kgs.)		
		1976-77	1977-78	1978-79
1	2	3	4	5
1.	Cocoa beans, raw or roasted:	609	782	613
2.	Cocoa powder unsweetened	27	7	80
3.	Cocoa paste (in bulk or in block) whether or not defaulted	7	—	—
TOTAL		643	789	693

Source : (i) 1976-77 and 1977-78

Monthly statistics of foreign Trade of India (Volume II) Imports published by Director General of Commercial Intelligence and Statistics, Calcutta.

(ii) 1978-79

Advance data received in the office of the Economic Adviser Department of Commerce from Director General of Commercial Intelligence and Statistics, Calcutta.

NOTE : Figures are provisional and subject to revision.

Instructions regarding arrangement of Senior Class I officers in the Select List

2189. SHRI JAI NARAIN: Will the Minister of FINANCE be pleased to state:

(a) the instructions regarding arrangement of Senior Class I Officers in the Select List when promoted to next higher grade after being graded as 'Outstanding', 'Very Good' 'Good' and 'Unfit' by DPC in the Indian

Income-tax Service, Customs and Excise Service, Indian Audit and Accounts Service and Indian Defence Accounts Service;

(b) in each of last 5 years, in each service separately, how many vacancies were earmarked for promotion and how many officers were within the zone of consideration against their respective vacancies;

(c) how many officers were graded as 'Outstanding', 'Very Good', 'Good' and 'Unfit' by DPC in each service during each year and their position in their respective Select List announced by Government; and

(d) whether large scale supersessions as a result of 'out of turn' promotion cause discontent in the Services and the guidelines prescribed for the DPC in order to limit such supersessions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Under the existing orders relating to promotions by selection of senior Class I Officers for promotion to next higher grade applicable to the Indian Income-tax Service, Customs and Excise Service and Indian Defence Accounts Service, the Departmental Promotion Committees have to decide the field of choice from among the eligible Officers awaiting promotion in senior Class I. The field of choice is usually limited to five to six times the number of vacancies expected within a year, from among the officers within the field, excluding those who are considered unfit for promotions. The remaining Officers are classified as 'Outstanding', 'Very Good' and 'Good' on the basis of merit as determined by their respective records of service. The Departmental Promotion Committees then prepare the Select Lists, the size being limited to the number of vacancies available, by first selecting the Officers who have been categorised as 'Outstanding' followed by those graded as 'Very Good' and 'Good' in that order. However, within each of these categories, the officers are arranged in accordance with their normal seniority in the senior Class I grade.

In the case of Indian Audit and Accounts Service, such promotions are made on the basis of selection on the recommendations of the duly constituted Departmental Promotion Committee presided over by the Comptroller and Auditor General. All Officers found fit for promotion by the

Departmental Promotion Committees are placed in the Select Lists in the order of their seniority in the senior time scale and promotions are made strictly in the order in which the names are placed in the Select List.

The placement in the Select Lists are also subject to the concessions granted to the Scheduled Castes/Scheduled Tribes Officers in accordance with the instructions issued by the Government from time to time.

(b) and (c) The information is being collected and will be laid on the Table of the House as soon as possible.

(d) As the zone of consideration is usually restricted to five or six times the number of vacancies, this reduces the extent of supersession. Further, as according to the instructions the names of the Officers with the same 'grading' are to be arranged in the Select List in order of their *inter se* seniority in the cadre/eligibility list, this reduces the incidence of supersession.

Proposal to ban the Export of old Reworked Ivory

2190. SHRI UTTAM RAO PATIL: Will the Minister of COMMERCE & CIVIL SUPPLIES be pleased to state:

(a) whether there is any proposal under Government's consideration to ban the export of old reworked Ivory;

(b) whether Government have received any other representation from Delhi Exporters' Association suggesting that All India Handicrafts Board, New Delhi be authorised to issue Exemption Certificate to the exporters for the export of old reworked ivory to USA and other countries; and

(c) if the replies to parts (a) and (b) above be in affirmative, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) to (c) At present there is a ban on the export of Ivory products from India.